

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH :: GUWAHATI :: 5.

ORIGINAL APPLICATION NO. 12/ 1994

MISCELLANEOUS/PETITION/CONTEMPT PETITION/REVIEW APPLICATION NO. _____ (D.A. _____)

Shri Dilip Kr. Chakraborty APPLICANT (S)

VERSUS

Union of India M/s.

RESPONDENT (S)

Mr. J. L. Sarkar,

ADVOCATE FOR
APPLICANT (S)

Mr. M. Chanda,

Mr. A. Rashid

Mr. S. Ali,

ADVOCATE FOR
RESPONDENT (S)

Sr. C.G. S.C.

OFFICE NOTE	DATE	COURT'S ORDER
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	20.1.94.	<p>Heard learned counsel Mr J.L. Sarkar on behalf of applicant Shri D.K.Chakraborty. Perused the statements of grievances and reliefs sought for in this application. Copy of application has been received by learned Sr.C.G.S.C.Mr S.Ali.</p> <p>Applicant Shri D.K.Chakraborty was awarded penalty of compulsory retirement with effect from 1.12.90 after completion of the disciplinary proceedings under Rule 14 of C.C.S.(C.C.A.) Rules,1965 vide order under Memorandum No.F1-1/IV/86-87(D) dated Agartala the 17.11.90. His appeal was also rejected by the Chief Postmaster General vide order under Memorandum No.Staff/109-3/91 dated Shillong the 20.5.91. Thereafter, the applicant submitted Revision Petition dated 14.11.91 before the Director General of Posts, New Delhi against order of compulsory retirement followed by reminders dated 7.9.93</p>
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for By Registrar (J)

JK

contd.

O.A. 12/94.

OFFICE NOTE

DATE

COURT'S ORDER

20.1.94. Mr. Sarkar submits that the Revision has not yet been disposed of in spite of reminders. Learned Sr.C.G.S.C. Mr S. Ali has no instruction as he receives copy of the application only today and submits to issue direction for disposal of the revision.

Upon hearing the counsel of the parties and in view of the facts and circumstances we consider it just and expedient to pass the following order/direction:

We direct the Director General of Posts, Government of India, New Delhi to dispose of the Revision Petition of Shri D.K. Chakraborty dated 14.11.91 within 30 days from the date of receipt copy of this order, if not disposed earlier. The applicant is directed to submit a copy of the said Revision Petition dated 14.11.91 before the Director General of Posts, New Delhi for ready reference within 15 days from today. 30 days will be reckoned from 4th day of February, 1994. This application is disposed of with the above order.

Inform all concerned immediately.

SK
Vice-Chairman

SK
Member

Copy of order may be furnished to the counsel of the parties.

BY ORDER

SK
acs

1.2.94
Copy of order dtd. 20.1.94
issued to all concerned
by Regd. Post and their
counsel also vide D/P No.
451-457 Dtd. 3.2.94
SK